

ITEM NO.32

COURT NO.14

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) DIARY NO(S). 27924/2023

(Arising out of impugned final judgment and order dated 17-06-2022 in WP(C) No. 33547/2019 passed by the High Court Of Kerala At Ernakulam)

THE STATE OF KERALA & ORS.

PETITIONER(S)

VERSUS

JAYADEVAN N.N & ORS.

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.137992/2023-CONDONATION OF DELAY IN FILING and IA No.137987/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 31-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s)

Mr. C. K. Sasi, AOR
Ms. Meena K Pouiose, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

1. Learned counsel for the petitioner states that notice has been issued in a similar matter filed by the petitioner-State of Kerala, i.e. SLP(C) Diary No. 23337/2019 titled as State of Kerala & Ors. vs. K.V. Sreejith & Ors., wherein notice was issued on 26th July, 2019, and the said petition has been directed to be tagged with

SLP(C) Nos. 15232-15257/2019.

2. Issue notice on the Petition for Special Leave to Appeal as well as on the application for condonation of delay.

3. Tag with SLP(C) Nos. 15232-15257/2019.

4. Until further orders, the direction passed by the learned Single Judge for releasing the monetary benefits shall remain stayed.

**(POOJA SHARMA)
COURT MASTER (SH)**

**(NAND KISHOR)
COURT MASTER (NSH)**